

SPM & AVH

Mr.Sivan Pillai - for applnt.

Mr.MC Cherian - for res.

Adjourned to 17.7.91 for further hearing.

21.6.91

SPM&ND

17.7.91 Mr.Sivan Pillai-for applicant.
Mr.MC Cherian with Mr.Warrier Sr.counsel

The learned counsel for the respondents has filed M.P. praying that O.A.484/90 ,908/90,910/90 and 916/90 should also be heard along with this case. It has also been prayed that the C.A. filed in O.A.484/90 should be adopted as supplementary C.A. in this case also. In the interest of justice we allow the M.P. and prayer made therein and direct asfollows:

- (a) CA filed in O.A.484/90 be adopted in this case also.
- (b) the learned counsel for the applicant who has received a copy of the C.A. is directed to file rejoinder if any within two weeks with a copy to the learned counsel for the respondents.
- (c) List this case for final hearing along with the aforesaid four cases on 3.9.1991 as part heard. No further adjournment will be given.

17.7.91

*Rejoined and
hearing to
be held on
11.9.91*

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 12.9.91.

Adjourned by
Notice 11/9.

11.9.91

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

12.9.91

13.9.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any, within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

10.1.92

SPM & AVH

13.9.1991

Orders pronounced in open court.

10.1.92